

(a) whether it is a fact that CPWD takes several days to attend to complaints of families residing in Government Quarters in Delhi;

(b) the main reason for not attending to repeated complaints of families residing in Block Nos. 36 & 37 of Sector-II DIZ Area, Gole Market, New Delhi to solve seepage problem in various rooms; and

(c) the details of action taken so far to rectify the problem?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. Complaints of routine nature are timely attended. However, major complaints which are required to be got done through contractors take some time due to fixing of the agencies for carrying out these works.

(b) and (c) In Block No. 36&37 of Sector-II, DIZ Area, Gole Market, New Delhi, seepage has occurred from roof slab which is a major complaint to be rectified through contract. Tender for the said major repair work has already been awarded and same shall be completed within 3 months.

#### **Construction of additional room by CPWD**

3382. SHRIMATI T. RATNA BAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that CPWD is constructing one additional room to each family residing in sector-II, DIZ area, Gole Market, New Delhi;

(b) if so, the details of the specification of each room and total estimate of constructing each room; and

(c) the date of completion of the work in the area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) Yes, Sir. One additional room of size 1.63 metres X 2.90 metres is being added in type-II quarters in blocks 1 to 4, 9 to 13, 22 to 26 and 28 to 40 in Sector-II DIZ area, Gole Market, New Delhi. Total estimated cost of the project is Rs. 3,63,03,720/- which includes cost of additional room, grit wash plaster in entire block and water proofing treatment of entire roof. Stipulated date of completion is 21.2.2011 subject to availability of funds.

#### **Implementation of Urban Infrastructure Development Scheme**

3383. SHRI B.S. GNANADESIKAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that schemes under Urban Infrastructure Development Scheme for providing basic facilities and upgradation of small towns in the country are not implemented successfully;

(b) if so, whether Government have initiated any action to analyze the reasons;

(c) the details thereof and the alternative programmes proposed by the Government for upgradation of small towns in the country; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. The Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), a sub component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) has been launched for providing basic facilities and upgradation of infrastructure of small and medium towns in the country. Against the overall allocation of Rs. 11400 crore provided under UIDSSMT, more than 91.5 per cent of funds amounting to Rs. 10435.93 crore have been committed for 764 projects in 641 towns of 28 States and 3 Union Territories. Of the funds committed, more than 68 per cent of funds amounting to Rs. 7110.30 crore have already been released to the States/UTs. Of the sanctioned projects, 123 projects have been completed. The remaining projects are under various stages of implementation.

(b) The question does not arise in view of reply to part (a) above.

(c) and (d) As on date, there is no alternative programme to the UIDSSMT scheme.

#### **Management of ground water**

3384. SHRIMATI VIPLOVE THAKUR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the ground water is being used indiscriminately for commercial purposes resulting in lowering of water level;

(b) if so, the details thereof including the norms laid down by the Central Ground Water Authority (CGWA) in this regard and the action taken/proposed to be taken by Government against those who have violated these norms;

(c) whether Government proposes to enact a central legislation for prevention of over-extraction of ground water; and

(d) if so, the details thereof and the corrective action taken for the management of ground water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) The Central Ground Water Board (CGWB) has reported that decline in ground water levels in an area is a cumulative effect of ground water withdrawal for all purposes including domestic, industrial as well as agricultural sectors. As per assessment carried out by